

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-31(PB)/2018

IN THE MATTER OF:

Oriental Bank of Commerce

.... Applicant/Petitioner

Vs.

Lotus Auto Engineering Ltd. & Ors.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Kailash Sharma, Advocate

For the Respondent : Mr. Puneet Bindra, Mr. Sanjiv Chaudhary,
Adv. for C.D.

ORDER

Reply by the respondent be now filed within 10 days with a copy in advance to the Counsel for the applicant.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List the matter on 5th February, 2018.


(M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)